यूको बैंक UCO BANK

Bharuch Branch, 1st Floor, Shalimar Complex, Station Road, Bharuch - 392001.
Email : broach@uco.bank.in | Ph : 02642-2436470

The Security Interest Enforcement Rules, 2002 Rule 8 (1)
POSSESSION NOTICE (For Immovable Property)

Whereas, The undersigned being the authorized officer of the UCO Bank Bharuch Branch under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 06/08/2026 Calling upon the Mrs. Prafima Manish Mishra (Borrower) Manish Mishra (Guarantor) to repay the amount mentioned in the notice being Rs. 10,50,893/- (Rupees Ten Lakhs Fifty Thousand Six Hundred Ninty Three Only) as on 29.07.2026 (Inclusive of interest upto 30.06.2026) with interest as mentioned in notice, within 60 days from the date of receipt of the said notice less recovery if any.
The borrower having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him/her under Sub-section (4) of Section 13 of the said read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 13th Day of October of the year 2026.
The borrower/guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the UCO Bank Bharuch Branch for an amount Rs. 10,50,893/- (Rupees Ten Lakhs Fifty Thousand Six Hundred Ninty Three Only) as on 29.07.2026 (inclusive of interest upto 30.06.2026) (Amount deposited after issuing of demand notice U/Section 13(2) has given effect)
The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property

All that piece and parcel of land bearing Old R.S.No. 99 paikee Plot No. 44, 45 new R.S. No. 502, 503 paikee Vaishnodevi Residency parkee Plot No. 142 ad area 36.82 sqmt. common plot Ad area 25.51 sqmt. Total ad area 62.33 sqmt. situated at limit of Gadkhol, Ta. Ankleshwar, District - Bharuch, having boundaries namely : East : Adjoining Plot No. 141, West : Adjoining Plot No 143, North : Adjoining Society Road, South : Adjoining Plot No. 156.

Date : 13-10-2026 | Place : Bharuch — Authorized Officer, UCO Bank.

बैंक ऑफ़ बड़ौदा Bank of Baroda

Race Course Road Branch :
The City Centre, Old Amrapali Cinema, Rinya Road, Rajkot - 360 007

POSSESSION NOTICE (For Movable Property)

Whereas, The undersigned being the Authorized Officer of the Bank of Baroda under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest Enforcement Rules, 2002 issued a Demand Notice Dated 02.07.2026, calling upon the Borrower Mrs. Nitaben Nikhilbhai Vaishnav (Borrower) to repay the amount mentioned in the notice being Rs. 42,46,491.95/- (Rupees Forty Two Lakhs Forty Six Thousand Four Hundred Ninety One and Paisa Ninety Five Only) + Interest and other charges thereon within 60 days from the date of receipt of the said notice. (Less recovery in any)
The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement) Rules, 2002 on this the 15.10.2026.
The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.
The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Bank of Baroda for an amount of Rs. 42,46,491.95/- (Rupees Forty Two Lakhs Forty Six Thousand Four Hundred Ninety One and Paisa Ninety Five Only) + Interest and other charges thereon less recovery if any.

Description of the Movable Property

Hypothecation of entire Raw Materials, Stock-in-Process, Stores & Spares, Packing Materials, Finished Goods, Old/Existing Plant & Machinery and Book-Debts of the firm, both present & future situated at R.S. No. 139/1, Plot No. 35/A, Golden Industrial Estate, Pal Pipaliya, Taluka: Lodhika, Dist. : Rajkot - 360311 and/or J K Industrial Green, Sub Plot No. 29/3, East: at Lodhda, Kalda Sangani, Rajkot - 360024.

Date : 15.10.2026, Place : Rajkot — Sd/- Authorised Officer, Bank of Baroda

---

PUBLIC NOTICE REGARDING TITLE CLEARANCE

NOTICE is hereby given that, Mrs. Rasilaben Lalitbhai Savaliya and Mr. Lalitbhai Naranbhai Savaliya is absolute owner of the below mentioned property and he has availed financial facility and mortgaged the said property with HDFC Bank Limited. Now, they have sought a title clearance certificate from me and they have to availed the financial facilities by Mortgaging the property in bank. But among the Original documents of the said property, Original registered Agreement for Sale Deed No.: 19915 dated 30.07.2018 and its original registration receipt is missing from his possession, so if anyone has any kind of objection, attraction or dispute regarding the said property, hereby requested to make the same known in writing within a period of 07 days from the date of publication hereof, failing which the claim of such person/s will be deemed to have been waived and/or abandoned. And I will give the title clearance certificate of the said property to my client shall create the equitable mortgage and any claim of whatsoever nature lodged by any person after the expiry of above-mentioned period will not be entertained, which please note.

DESCRIPTION OF PROPERTY

All those piece and parcels to the Immovable property bearing Revenue Block No.: 1244 paiki, [Survey No.: 1304], T. P. Scheme No.: 36 [Variyav], Final Plot No.: 3/A, Known as "Opera Crystal" Building No.: F/2, 4th Floor, Flat No.: F/2-401, admeasuring carpet area 50.25 square meters (built up area 57.59 square meters), Situated at Village: Variyav, Sub District: Katargam, District: Surat.

Date:- 18.10.2026 Place:- Surat
Address 301, Shiv Mangalam Building, B/h Bahumali Bhavan Building, Nanpura, Surat.
Bhavin S. Vyas
Advocate

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR TAKSHASHILA HEIGHTS INDIA PRIVATE LIMITED
OPERATING IN REAL ESTATE BUSINESS AT AHMEDABAD
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Takshashila Heights India Private Limited CIN: U45100GJ2017PTC098453 PAN: AAGCT3992D
2.	Address of the registered office	Block B, F.P.No. 54/3/B,C Paiki, T.P No 3/5, Takshashila Elegna, beside Ramana Park Hotel, Towards Nagri Hospital from Gujarat Ellisbridge, Ahmedabad, Ahmadabad City, Gujarat, India, 380006.
3.	URL of website	No Website
4.	Details of place where majority of fixed assets are located	Ahemedabad, Gujarat.
5.	Installed capacity of main products/ services	The Corporate Debtor has developed a real estate project named "Takshashila Elegna", located at Ahmedabad Gujarat comprising of Wings A, B, C and D. The Building tax Certificate has been obtained for all wings.
6.	Quantity and value of main products/ services sold in last financial year	Information can be sought by writing an email at cirp.tht@gmail.com
7.	Number of employees/ workmen	3 employees
8.	Further details including last available financial statements (with schedules) of two years, list of creditors are available at URL	Information can be sought by writing an email at cirp.tht@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL	Information can be sought by writing an email at cirp.tht@gmail.com
10.	Last date for receipt of expression of interest	2nd November 2026
11.	Date of issue of provisional list of prospective resolution applicants	12th November 2026
12.	Last date for submission of objections to provisional list	17th November, 2026
13.	Date of issue of final list of prospective resolution applicants	27th November 2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	2nd December, 2026
15.	Last date for submission of resolution plans	1st January, 2027
16.	Process email id to submit Expression of Interest	graltshl@gmail.com
17.	Details of the corporate debtor's registration status as MSME	UDYAM-GJ-01-0145175

Date: 18th October, 2026
Place: Mumbai
Sd/-
Abhijit Deokate,
Authorised I/P/ Director,
Orion Resolution & Turnaround Private Limited
Resolution Professional of Takshashila Heights India Private Limited
Registration No. of IPE: IBBI/IPA-003/IPA-3/2023-24/50368
Registered Address: 813,8th Floor, Meadows, Sahar Plaza Complex, Off. J B Nagar, Chakala Metro Station, Andheri - Kurla Road, Andheri East, Mumbai - 400059

FORM G
ADDENDUM TO EXPRESSION OF INTEREST TO SUBMIT RESOLUTION PLAN FOR
COMET GRANITO PRIVATE LIMITED
(CIN: U26914GJ2006PTC049091)

Pursuant to Public Announcement dated 02-10-2026 inviting Expression of Interest (EOIs) from Prospective Resolution Applicants, it is hereby informed that, in order to facilitate wider participation and provide additional time to prospective resolution applicants for submission of their EOIs, the Committee of Creditors has decided to extend last date submission of EOIs on 17-10-2026. Accordingly, the revised timelines for the Corporate Insolvency Resolution Process (CIRP) are as follows:

Particulars	Proposed date
Last date for receipt of expression of interest	October 24, 2026
Date of issue of provisional list of prospective resolution applicants	November 3, 2026
Last date for submission of objections to provisional list	November 8, 2026
Date of issue of final list of prospective resolution applicants	November 18, 2026
Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	November 23, 2026
Last date for submission of resolution plans	December 23, 2026
Process email id to submit Expression of Interest	cirp.comet@gmail.com

All other terms and conditions of the Public announcement dated 02-10-2026 shall remain unchanged. The details of invitation for Expression of Interest containing Eligibility criterion can be obtain cirp.comet@gmail.com.

Anil Kashi Dalia
Resolution Professional of Comet Granito Private Limited
Reg. No: IBBI/PA-001/IP-P02327/2020-2021/13432
Correspondence address: 5th Floor, Building No. 4, Sobtiere Corporate Park, 451-452, Andheri-Kurla Road, Chakala, Andheri East, Mumbai - 400093.
Date: October 18, 2026 — Registered Address: 505, Ela Woods, Raheja Estate, Kurarwadi, Borivali-East, Near National Park, Mumbai -400066
Place: Mumbai

बैंक ऑफ़ बड़ौदा Bank of Baroda

Dr. YAGNIK ROAD BRANCH : Oman Bhuvan, Dr. Yagnik Road, Rajkot - 360 001

AUCTION OF SEIZED VEHICLE

Following Vehicles are sized and to be sold on "As is where is" and "As is What is" and "Without Recourse" basis. Conditions for Realization of the secured debts due to Bank of Baroda, Yagnik Road Branch, Rajkot. The Sale will be done by the undersigned through E-Auction Platform provided at the website https://baanknet.com.

Auction Date 20.11.2026, Auction Time : 12.00 PM to 4.00 PM
Vehicle Inspection Date : 16.11.2026 & Time : 11.00 AM to 3.00 PM

S. No.	Name & Address of Borrower/s/ Guarantor	Total Outstanding as on 02.02.2025 + Interest & Other charges	Vehicle Make & Model RTO Regd. No.	Reserve Price / EMD / Bid Increase Amt.	Contact Person Name & No.
1	Shri Vinubhai Maganbhai Parmar, Address: Jay Chamunda Krupa, Shyam Park-1, Behind Ramapir Temple, Kothariya Main Road, Rajkot - 360005	Rs. 3.79 Lakh + Interest thereon & Other Charges	Maruti Suzuki Ignis Sigma (Petrol) Kms Running: 31138 Approx Colour: Grey Model Year : 2022 Reg No GJ-03- ML-7828	Rs. 3,20,000 / Rs. 32,000 / Rs. 10,000	Mr. Sandeep Lohchab M. 99902 29102

(1) For Detailed Terms and Conditions of the Sale, please refer to the Link provided in Bank of Baroda, Secured Creditor's Website i.e. www.bankofbaroda.com/ebkbasl.htm. All the charges including GST / Tax / RTO etc. are to be borne by successful bidder. Bidder has to bid with one incremental for first bid. (2) The Auction-Cum-Sale shall be conducted through E-Auction mode only, through the official portal of https://baanknet.com. (3) The intending bidders are advised to go through the portal https://baanknet.com for detailed Terms and Conditions for E-Auction Sale before submitting their bids and taking part in the E-Auction Sale proceedings and contact the respective Authorised Officer for the concerned Vehicle as mentioned above.

SCAN HERE

Date : 18.10.2026, Place : Rajkot — Authorized Officer, Bank of Baroda

---

सेन्ट्रल बैंक ऑफ़ इंडिया Central Bank of India

RAJKOT REGIONAL OFFICE : 1st Floor, BSNL Telephone Exchange, Opp. Jubilee Baug, Rajkot-360001
Mail ID : recoveryrajkro@centralbank.bank.in

E-AUCTION / SALE NOTICE

E-Auction Sale Notice for sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the borrower(s) and guarantor(s) that the below described immovable property mortgaged / charged to the secured creditor, the Symbolic / Physical Possession of which has been taken by the authorized officer of Central Bank of India, Secured creditors, will be sold on "As is where is", "As is what is" and "whatever there is" basis on 04.11.2026 for recovery of due to the Central Bank of India from Borrower(s) and Guarantor(s). The Reserve Price and earnest money deposit (EMD) is displayed against the details of respective properties.

APPENDIX- IV-A (See proviso to rule 8 (6)) Sale Notice for Sale of Immovable Properties on 04.11.2026

Sr. No.	Name of the Borrowers/Guarantors /Mortgagers	Branch Contact Details	Demand Notice Date & Due Amount	Description of the Immovable Property	Reserve Price, EMD 10% & Bid Incremental Amount (Type of Possession)
01	M/s Balaji Food Products (Partnership Firm) (Borrower) Mrs. Vandanaben Rajanbhai Pandya, (Partner / Guarantor) Mr. Rajanbhai Bhupendrabhai Pandya (Partner / Mortgagor / Guarantor)	Mr. Himanshu Ranjan Chief Manager Bhaktinagar Industrial Area Branch Mo. 96876 90004	03.04.2024 Rs. 1,11,95,002/- + Overdue Interest + Other Charges thereon	Equitable Mortgage of Property in the name of Mr. Rajanbhai Bhupendrabhai Pandya Commercial Shop at Shop No. 5, having Built up Area 20.44 Sq. Mtrs. Ground Floor, Jayant Villa Complex, Opp. Vardhaman Complex, Behind K. K. Jewellers. Constructed on Land Adm. 174.76 Sq. Mts., Land of Aghet Lekh No. 40, Dated 24.02.1932 of Rajkot, bearing City Survey No. 1923 paiki, Sheet No. 145 of City Survey Ward No. 6 of Rajkot, area known as Palace Road. Rajkot - 360 001. Adm. 20.44 Sq. Mtrs. Boundaries : East : Shop No. 4, West : Remaining Part of this Building, North : Other Building, South : Open Passage & Shop Shutter	Rs. 36,63,000/- Rs. 3,66,300/- Rs. 25,000/- (Physical)
02	M/s Shree Mandavrayji Industries - (Proprietorship Firm) - Borrower Smt. Jignaba Ajitsinh Parmar (Proprietor/ Mortgager)	Surendranagar Branch Mr. Nitesh Kumar Branch manager Mo. 96876 90029 Mr. Yashwant Kumar Authorized Officer Mo. 96876 90014	15.06.2019 Rs. 76,81,926 + Interest + Other Charges thereon	Industrial Property in the name of Ms. Jignaba Ajitsinh Parmar, situated at "Shree Mandavrayji Industries", Shekhpar, Revenue Survey No. 439/1 Paiki, Plot No. 7 paiki, (South Side), At. Shekhpar B/H Shakti Jin, Off. Surendranagar to Rajkot Highway Taluka : Muli, Dist. Surendranagar- 363630. Admeasuring : 231.00 Sq. Mtrs. Boundaries : North ; Plot No. 7 Paiki North Side, South : R. S. No. 438, East : 9.00 MT. Wide Road, West : R.S. No. 439 Paiki	Rs. 17,93,000/- Rs. 1,79,300/- Rs. 20,000/- (Physical)
03	Mr. Jayesh B. Maradiya (Borrower) Mrs. Nisha Maradiya (Co-Borrower)	Mr. Arvind Shrivastav Jagnath Plot Branch Authorised Officer Mo. 96876 90039	10.06.2025 Rs. 4,95,204/- + Interest + Other Charges thereon.	Property in the name of Mr. Jayesh B. Mardiya & Mrs. Nisha Mardiya Residential Flat No. 703 having Built up area Admeasuring 41.65 Sq. Meters, Carpet Area 35.15 Sq. Mtrs. situated at the Seventh Floor of Building No. LIG/2 (LIG/B) of LIG Scheme of EWS Yojna, T.P. Scheme No. 9, F.P. No. 31/A, Total Land Admeasuring 22865.00 Sq. Mtrs. of Revenue Survey No. 39 paiki of Village Munjka, Tal. & Registration Sub District Rajkot, Dist. Rajkot, Gujarat, Area : 41.65 Sq. Mtrs. Boundary : North : Garden, South : Lagu Flat No. 704 and Lift, East : Garden, West : Passage and Lagu Flat No. 702	Rs. 3,95,000/- Rs. 39,500/- Rs. 10,000/- (Physical)
04	Kishan Agro Industries (Proprietorship Firm) Mr. Akashkumar Chamanlal Kanani (Proprietor / Mortgagor / Guarantor)	Surendranagar Branch Mr. Nitesh Kumar Branch manager Mo. 96876 90029 Mr. Yashwant Kumar Authorized Officer Mo. 96876 90014	30.12.2024 Rs. 1,01,68,300/- + Interest + Other Charges thereon	Property in the name of Mr. Akash Chamanlal Kanani Industrial Plot including construction thereon, situated at Plot No. 5, Adm. 486 Sq. Mtrs. R.S. No. 962/P2, Adm. Total Land Area 1042.1 Sq. Mtrs., Sayla Muli Road, At Gayta, Dist. Surendranagar, Gujarat - 363 430. Boundary : North ; Agriculture land of R.S. No. 633 Paiki, South : 12 Meters Wide Road, East : Common Plot- A, West : Plot No. 4.	Rs. 42,26,000/- Rs. 4,22,600/- Rs. 50,000/- Symbolic
05	1. M/s Tirupati Industries (Partnership Firm) (Borrower), 2. Chamanlal Nanubhai Kanani (Partner / Mortgagor / Guarantor) 3. Dashrathbhai Devjibhai Vanecha (Partner / Guarantor) 4. Gaburbhai Kanjibhai Sabhani (Partner / Mortgagor / Guarantor) 5. Manjuben Natubhai Jesadiya (Mortgager / Guarantor) 6. Rajubhai Haribhai Pedhadiya (Mortgager / Guarantor) 7. Dharatbhai Devjibhai Sarvaliya (Mortgagor / Guarantor) 8. Mrs. Santiben Nanjibhai Kanani (Mortgagor / Guarantor)	Surendranagar Branch Mr. Nitesh Kumar Branch manager Mo. 96876 90029 Mr. Yashwant Kumar Authorized Officer Mo. 96876 90014	20.12.2024 Rs. 3,05,05,915/- + Interest + Other Charges thereon.	Property in the name of Manjuben Natvarbhai Jesadiya Sayla Sim Survey No. 1267 paiki, Plot No. 24, Admeasuring 236.73 Sq. Yards i.e. 197.93 Sq. Mtrs., At : Sayla, Taluka : Sayla, Dist. : Surendranagar. Boundaries ; East : 8.70 Meters in that direction there is 9.00 Meters Wide Road, West : 8.70 meters in that direction adjoining R.S. No. 1267 Paiki, North : 22.75 meters in that direction adjoining R.S. No. 1267 Paiki, South : 22.75 meters in that direction there is Plot No. 23	Rs. 9,80,000/- Rs. 98,000/- Rs. 10,000/- (Physical)
06	M/s Vinayak Brass Instruments Mr. Jigar Jignashbhai Sinojiya Mrs. Darshitaben Jignesh Sinojiya	Mrs. Neha Mangal Branch Manager Ghanteshwar Branch Mo. 96876 90040 Mr. Arvind Shrivastav Authorized Officer Mo. 96876 90039	07.04.2025 Rs. 46,84,443/- + Interest + Other Charges thereon.	Property in the name of Mrs. Darshitaben Jigneshbhai Sinojiya All that Piece and Parcel of Immovable Property comprising of Industrial Property of Mavdi Revenue Survey No. 99 paiki and 100 paiki NA Land known as "Gokulnagar" pake Plot No. 56 paiki South-East Corner Plot paiki East side Corner Land about 90.24 Sq. Mt. i.e. 117-5-0 Sq. Yard paiki North Side Land 49.12 Sq. Mt., Near Gokulcham Society, Street No. 5, Gokul Nagar, Mavdi within the limits of Rajkot, State of Gujarat. Bounded by : East : This is Shutter and then after Public Road, West : This Plots Paiki Shed that Side Walls Land, North : Others Property, South : Shed of this Plot Paiki that Side Wall is Joint	Rs. 21,12,000/- Rs. 2,11,200/- Rs. 25,000/- (Physical)

Date of E-Auction : 04.11.2026 • Time - 12.00 Noon to 5.00 PM with Auto extension of 10 Minutes
Date of Inspection & Time : 02.11.2026 Between 12.00 Noon to 5.00 PM
Last Date of Submission of EMD & Documents (Online) : 04.11.2026 upto 4.00 PM

Bidder will register on website and upload KYC documents and after verification of KYC documents by the service provider, EMD to be Deposited in Global EMD wallet through NEFT/RTGS/transfer (after generation of challan from)The auction will be conducted through the Bank's approved service provider "https://baanknet.com."

E-auction will be held "As is where is", "As is what is" and "whatever is there is" basis. For detailed terms and conditions please refer to the link provided in www.centralbankofindia.co.in secured creditor or or auction platform (https://baanknet.com) baanknet Helpline No. Mo. 82912 20220

STATUTORY 15 DAYS SALE NOTICE UNDER RULE 8(6) OF THE SARFAESI ACT, 2002

Borrowers/Guarantors/ Mortgagors are hereby notified to pay the sum as mentioned above along with up to date interest and ancillary expenses before the date of e-auction, failing which the property will be auctioned/sold and balance dues, if any, will be recovered with interest and cost.

Date : 17.10.2026, Place : Rajkot — Sd/- Authorised Officer, Central Bank of India

---

Bank of Baroda, Becharaji Branch – Opp. Becharaji Gram Panchayat, Becharaji – 384210, Dist. Mehsana, Gujarat, India, E-mail: Bechar@bankofbaroda.com

Notice For Sale of Immovable / Movable Property/ies
[Under Rule 8(2) and 8(6) of Security Interest (Enforcement) Rules, 2002]

E-Auction Sale Notice for Sale of movable/Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 6 (2) & 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor (s) that the below described movable/ immovable property/ies hypothecated/mortgaged/charged to Bank of Baroda, the Secured Creditor, the Physical Possession of which has been taken by the Authorised Officer of Bank of Baroda, Secured Creditor, will be sold on 05.11.2026 "As is where is", "As is what is", and "Whatever there is" basis for recovery of dues below mentioned account/s. The details of Borrower/s/ Mortgagor/Guarantor/s/Secured Asset/s/Dues/Reserve Price/e-Auction date & Time, EMD and Bid Increase Amount are mentioned below:-

Sr. No.	Name & address of Borrower/s/Guarantor/s	Description of the immovable / movable properties	Total dues	Reserve Price EMD & Bid Increase Amount
1	M/s Megh Industries, (Prop. Mr. Bipinkumar Ranchhodbhai Patel), Factory Add: Revenue Survey No 874 (Old Revenue Survey No 55 paiki), City Survey No NA874, Sheet No NA99, Vill.-Sanpavada, Ta-Becharaji, Di-Mehsana, Gujarat – 384210 Registered Add: 1st Floor, Shop No F19, Vinayak Hub, Becharaji Road, Reliance Petrol Pump, Taluka Becharaji, Dist.Mehsana, Gujarat -384210 1. Mr. Bipinkumar Ranchhodbhai Patel (Through Prop. M/s Megh Industries & Guarantor) Add: 95, Vraj Vihar Bunglows, Vill. Sankhalpur, Taluka Becharaji, Dist. Mehsana, Gujarat -384210 2. Mr. Vipulkumar Ranchhodbhai Patel (Guarantor & Mortgagor) Add: 95, Vraj Vihar Bunglows, Vill. Sankhalpur, Taluka Becharaji, Dist. Mehsana, Gujarat -384210 3.Shri Ranchhodbhai Bechardas Muchchandbhai Patel (Guarantor & Mortgagor) Add: 95, Vraj Vihar Bunglows, Vill. Sankhalpur, Taluka Becharaji, Dist. Mehsana, Gujarat -384210	(1) All that piece and parcel of N.A. Land for industrial Purpose with construction thereon area admeasuring 6515.00 Sq. Mtrs of Revenue Survey No 55 paiki, City Survey No NA874, Sheet No NA99, Vill.-Sanpavada, Ta-Becharaji, Di-Mehsana, Gujarat – 384210 and bounded as: North: Adj. R.S No.-925, South: Adj. R.S No.-875, East: Adj. R.S. No.-873, West: Becharaji-Hansi Road. (2) All that piece and parcel of movable Hypothecated Securities (Plant & machineries) situated and lying at brenwer (M/S Megh Industries) premises of Revenue Survey No 874 (Old Revenue Survey No 55 paiki), City Survey No NA874, Sheet No NA99 situated within the limits of Sanpavada, Ta-Becharaji, Di-Mehsana. Description of Machineries and Quantity 1) Automatic Dipping Machie-4, 2) Rubber Band Moulds – 9600, 3) Hydraulic Drum Lifter – 1, 4) Rubber Band Curing Machine – 8, 5) Air Compressor – 2, 6) Rubber Band Sorting Machine – 1, 7) Chemical Mixing Stirrer - 2	Total dues Rs.3,61,66,138.00 (Rupees Three Crore Sixty One Lakh Eighty Thousand One Hundred Thirty Eight Only) as on 24.09.2025 and interest thereon at the contractual rate plus cost, charges and expenses till date of payment.	1.Reserve Price- (Factory Land & Building = Rs.1,47,82,000 + Plant & Machineries= Rs.1,73,34,000/-) Total Reserve Price = Rs.3,21,16,000/- 2. Earnest Money Deposit (EMD) – Rs. 32,11,500/- 3. Bid Increase Amount Rs. 50,000/-

E-Auction Date : 05.11.2026 and E-Auction Time: 02:00 PM to 06:00 PM (unlimited extension of 10 minutes) • Status of Possession : Physical • Property inspection Date : 04.11.2026, Time : 11.00 Am to 4.00 PM (BY TAKING PRIOR APPOINTMENT)

For detailed terms and conditions of sale, please refer to the link provided in https://bankofbaroda.bank.in/e-auction and https://baanknet.com Also prospective bidders may contact the For Authorised officer on Mobile 8980039890 / 8980039848. (GST/TDS as per Government Rules applicable shall be payable by purchaser on sale of Movable/ Immovable Assets.)

AS PER SARFAESI Act, STATUTORY -15- DAYS SALE NOTICE TO THE BORROWER /GUARANTOR/ MORTGAGOR

Date : 17.10.2026 | Place : Bechraji — Sd/- Authorized Officer, BANK OF BARODA

यूनियन बैंक Union Bank

ARB Surat, Add : Tulsi Market, Ring Road, Maan Darwaja, Surat - 395002, Authorised Officer - Rahul Kumar - Mo. 7859011911, Branch : 7016965509. Email ID – arb.surat@unionbankofindia.bank.in

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6)/9(1) of the Security Interest (Enforcement) Rule, 2002

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor (s) that the below described immovable property mortgaged / charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of Union Bank of India (Secured Creditor), will be sold on "As is where is", "As is what is" and "Whatever there is" on the date mentioned below, for recovery of dues as mentioned hereunder to Union Bank of India from the below-mentioned Borrower(s) & Guarantor(s). The Reserve Price and the Earnest Money Deposit are also mentioned hereunder:

DATE AND TIME OF E-AUCTION – 13-11-2026 (Friday) from 12:00 p.m. to 05:00 p.m.

Branch Name, Address & Contact No.	Union Bank of India, ARB - Surat Branch, Tulsi Market, Ring Road, Maan Darwaja, Surat - 395002.
Name of the Borrower & Guarantor/s : M/s. A.R. Bulldcon (A partnership firm), Mr. Vipul Dinesh Mehta (Partner and Guarantor), Mr. Chandan Prahulla Baruah (Partner and Guarantor), Mrs. Archana Vipul Mehta (Guarantor & Mortgagor), Mrs. Rashmirekha Chandan Baruah (Guarantor & Mortgagor)	Amount due :- Rs. 55,40,357.90 together with interest as on 30-11-2025 and future interest from 01-12-2025 plus expenses
Property No. 01 : All that Shop No. A-3, admeasuring 250 Sq. Ft. equivalent to 23.23 Sq. Mtrs. (Super Built-Up area) on the Ground Floor along with 5 Sq. Mtrs. undivided share of land in Vardhaman Building constructed on N.A. land bearing Plot No. 5 Revenue Survey No. 186/4/P25 admeasuring 810 Sq. Mtrs. being situated at Santivan, Village-Sotsumba, (E), Taluka: Umbergaon, District - Valsad. Type of Possession - Physical Possession, Details of encumbrances over the property, as known to the secured creditor, if any : None	
Reserve Price : Rs. 3,96,000.00 | EMD : Rs. 39,600.00	
Name of the Borrower & Guarantor/s : M/s Kuber Enterprise Proprietor – Mr. Chirantar Shantibhai Jadhav (Borrower), Mr. Chirantar Shantibhai Jadhav (Proprietor of M/s Kuber Enterprise) (Borrower), Mr. Chirag Rameshbhai Patel (Guarantor), Mr. Vivek Rameshbhai Patel (Guarantor)	Amount due :- Rs. 1,41,04,259.28 together with interest and expenses as on 31-08-2025 and future interest from 01-09-2025 plus charge and expenses
Property No. 02 : Office No. S-486, 4th Floor, Silver Plaza Complex, Belgium Square, admeasuring 458.00 Sq. ft. (Carpet Area - 311.44 Sq. Ft.) situated at Ward No. 7, City Survey Nondh No. 4824-A, Rampura, Taluka-Chorasi, Surat, Boundary : East : Ring Road, West : Entry, Passage & Office No. S-4442, North : Lift South : Japan market (Owned by Mr. Chirantar Shantibhai Jadhav). Type of Possession - Physical Possession, Details of encumbrances over the property, as known to the secured creditor, if any : None	
Reserve Price : Rs. 10,71,000.00 | EMD : Rs. 1,07,100.00	
Name of the Borrower & Guarantor/s : Mr. Jimi Pankajbhai Patel Alias Mr. Jimmy P Patel	Amount due :- Rs. 24,68,645.33 as per Demand Notice Dated 01-11-2022 plus further interest, cost & expenses (Subject to Subsequent recovery, if any)
Property No. 03 : All the piece & parcel of Flat No. 107 in Shubh Mangal 1, which is constructed on the N.A. land bearing R. S. No. 262/1/1/2, constructed on N.A. Land admeasuring 3365 Sq. Mtrs., flat admeasuring 1250 sq. ft. & 116.27 sq. mtrs., which is situated within the Grampanchayat Limit of Nandavala Tal. & Dist. Valsad with all right in the name of Mr. Jimi Pankajbhai Patel Alias Mr. Jimmy P Patel. Type of Possession - Physical Possession, Details of encumbrances over the property, as known to the secured creditor, if any : None	
Reserve Price : Rs. 11,63,000.00 | EMD : Rs. 1,16,300.00	

This may also be treated as notice u/r 8(6) / 9(1) of Security Interest (Enforcement) Rules, 2002 to the borrower(s) and guarantor(s) of the above said loan, about the holding of E-Auction Sale on the above mentioned date.

For detailed terms and condition of the sale, please refer to the link provided in https://www.unionbankofindia.bank.in

Date : 17-10-2026 — For Registration and Login and Bidding Rules visit https://baanknet.com — Authorised Officer, Union Bank of India
Place : Surat, Gujarat
Publication Date : 18-10-2026 — News Paper : Financial Express (Ahmedabad Edition)

ફ્રાંસમાં ફરી એકવાર હિંસક પ્રદર્શનો

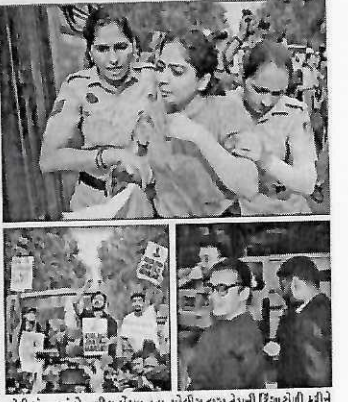
ફ્રાંસમાં વિદ્યાર્થીઓનું આંદોલન વધુ વિકરાળ બન્યું છે. સ્કૂલોમાં સુવિધાઓની માંગ સાથે શરૂ થયેલા આંદોલનમાં અનેક મુદ્દાઓ ઉમેરાયા છે. મોંઘવારીનો મુદ્દો જોતજોતામાં પ્રખરતાથી ઉઠાવી રહી છે. ટ્રેડ યુનિયન પણ જોડાયા છે. જેઓ પોતાના મુદ્દા ઉઠવી રહ્યા છે. શનિવારે આખા દેશમાં વિરોધ પ્રદર્શન થયા. અનેક સ્થળોએ આગજનીની ઘટનાઓ સામે આવી હતી. ઘણા સ્થળોએ પોલીસ અને પ્રદર્શનકારીઓ વચ્ચે ઘર્ષણ સર્જાયું હતું. પોલીસ દ્વારા અનેક પ્રદર્શનકારીઓની અટકાયત કરવામાં આવી હતી.

પટના જિલ્લામાં ટ્રિપલ તલાકમાં પતિને સજાની પ્રથમ ઘટના

(પીટીઆઈ) પટના, તા. ૧૭

એક વ્યક્તિ દ્વારા તેની પત્નીને ત્રિપલ તલાક આપવા બદલ પટનાની અદાલતે તેને બે વર્ષની સખત કેદની સજા ફટકારી છે. એડિશનલ ડિસ્ટ્રીક્ટ એન્ડ સેશન્સ જજ રાજકમલ રંજન સહાયે ગુરૂવારે નૌશાદ એહમદને મુસ્લિમ મહિલા અધિનિયમ ૨૦૧૯ , ભારતીય દંડ સંહિતાની કલમ ૩૨૩ અને ૩૪૫ હેઠળ દોષિત ઠેરવ્યો હતો. અદાલતે અહેમદ પર ૬૫૦૦ રુપિયાનો દંડ ફટકાર્યો છે. જો દંડ ન ભરે તો વધારે ૧ મહિનો અને ૨૨ દિવસની જેલની સજા ભોગવવી પડશે. પટના જિલ્લામાં ત્રિપલ તલાક પર સજા સંભળાવવામાં આવી હોય તે પ્રથમ ઘટના છે.અદાલતે તેને પત્ની પર એસિડ ફેંકવાના પ્રયાસ કરવાના આરોપમાંથી મુક્ત કરવામાં આવ્યો છે.૨૬ વર્ષના હસ્ન છબન અને ગજ ખાતરો થયા બાદ ૧ સપ્ટેમ્બર ૨૦૨૨ના રોજ પત્નીને ત્રિપલ તલાક આપ્યા હતા. ફરિયાદીએ આરોપ લગાવ્યો હતો કે અહેમદે તેના પર અને બાળકો પર હુમલો કર્યો હતો અને એસિડ ફેંકવાની પ્રયાસ કર્યો હતો. પોલીસે ૩૧ જુલાઈ ૨૦૨૩ના રોજ આ કેસમા ચાર્જશીટ દાખલ કરી હતી.

દિલ્હીમાં રિક્લેમ જંતર મંતર વિરોધ પ્રદર્શન



દિલ્હીમાં ગ્રીનિયર 'રિક્લેમ જંતર મંતર' વિરોધ પ્રદર્શનનું આયોજન કરવામાં આવ્યું હતું. જેમાં, મોટી સંખ્યામાં જેન-ઝી પહોંચ્યા હતા. પોલીસ દ્વારા તેમની ટિંગાટોળી કરીને અટકાયત કરવામાં આવી હતી. બીજી તરફ, શુક્રવારે હઝરત ઇ નિઝામુદ્દીન માર્ગ દરમિયાન પોલીસ દ્વારા અટકાયત બાદ નેતા બીજાને મુક્ત કરવામાં આવ્યા હતા. નેતા બોરાએ અટકાયત કરવામાં આવી હતી. બીજી તરફ, શુક્રવારે હઝરત ઇ નિઝામુદ્દીન માર્ગ દરમિયાન પોલીસ દ્વારા અટકાયત બાદ નેતા બીજાને મુક્ત કરવામાં આવ્યા હતા. નેતા બોરાએ અટકાયતને કયો કાયદો ખંજરી આપે છે?

પેરિસમાં પોલીસનો મોટાપાયા પર ખડકલો કરવામાં આવ્યો

ફ્રાન્સમાં વિરોધ પ્રદર્શનથી તંગદિલી વધી પેરિસ, માર્સેલી, ટુલૌસમાં ભારે ધમાલ

પેરિસ,તા.૧૭ લાગ્યા છે. પેરિસમાં કાર અને ન્યૂઝપેપર ડિલીવરીના દેખાવકારોએ આજ ચાંપી દીધી હતી. પોલીસે હિંસક દેખાવકારોને વિખેરવા ટીયરગેસનો શેલ છોડવા પડ્યા હતા. આવી જ સ્થિતિ ફ્રાન્સના બીજા મોટા શહેરોની છે. તેમાં પણ મોટાપાયા પર આગજનીના બનાવ બની રહ્યા છે.

દેખાવકારો દ્વારા હવે માસ્ક પહેરીને આગજની અને જાહેર મિલકતોને પણ નુકસાન કરવાનો વધતો સિલસિલો

આખા ફ્રાન્સના બીજા નંબરના સૌથી મોટા શહેર લિયોનમાં ટ્રાફિક બ્લોકેડની અફરાતફરી જ આજ લાગી હતી. દક્ષિણના પોર્ટ સિટી માર્સેલીમાં ડેટલાક જૂથોએ પોલીસ સ્ટેશન અને કેટલીક દુકાનો નુકસાન પહોંચાડ્યુ હતુ. કેટલાક પેરિસમાં અને ગ્રેનોબલમાં મોટાપાયા પર રાયટ પોલીસ ગોઠવવામાં આવી હતી.

મોટાભાગના શાંતિપૂર્ણ દેખાવકારો પેરિસના ઉત્તરપશ્ચિમે આવેલી કુરબવા જોડાયા હતા. આખા ફ્રાન્સમાં દેખાવકારોએ સોશિયલ મીડિયા પર આ સૌજીટીએ પણ આ વિરોધ પ્રદર્શનને સમર્થન આપ્યું છે અને ઊંચા વેતન તથા પેન્શનની જૂની નીચા ભાવની માંગ સાથે દેખાવો કરવાની અપીલ કરી હતી.

દેશના ગૃહપ્રધાન લોરેન્ટ નાંખેઝની ઓફિસે જણાવ્યું હતું કે ગયા વર્ષે આ સુપર સેવાના સંરક્ષણની માંગ કરી છે જેથી લોકોની જરૂરિયાત પૂરી કરી શકાય.

આખા દેશમાં પેરિસ સિવાય ૧૪૦થી પણ વધુ સ્થળોએ દેખાવો અને વિરોધ પ્રદર્શન જારી રહ્યા

દેખાવકારો સિટી હોલની બોબીમાં બજારદરીમાં ઘૂસી ગયા હતા.

પેરિસમાં પોલીસે ટીયરગેસ અને વોટર કેનનો ઉપયોગ કરીને લોકોને પાછા ધકેલ્યા હતા.

લોકો માસ્ક પહેરીને આવ્યા હતા અને રાયટ પોલીસ પર ફટાકડાઓ અને અન્ય વસ્તુઓ ફેંકતા હતા. ઉત્તરપૂર્વ ચલવળને પહો વેસ્ટ મૂવમેન્ટ નામ આપ્યુ હતુ, જે ૨૦૧૮માં સામાજિક અન્યાય સામેની લડત મનાતી હતી. વિદ્યાર્થીઓતો સપ્ટેમ્બરના મધ્યાંતરથી સ્કૂલોની બૈરાબધી કરીને વિનંતી કરી રહ્યા છે અને તેમના સમર્થનમાં જોડાવવા વિનંતી કરી રહ્યા છે.

દેશના અગ્રણી મગજોમાં એક

બલુચિસ્તાનમાં પોલીસ દોડતી થઈ

બલુચિસ્તાનમાં પાક. પોલીસના ૨૦ તાલિમી અધિકારીનું અપહરણ

ઈસ્લામાબાદ, તા. ૧૭

પાકિસ્તાનથી અલગ થવા માગતા બલુચિસ્તાનમાં ૨૦ ટ્રેની પોલીસ અધિકારીઓનું બંદૂકધારીઓ દ્વારા અપહરણ

અધિકારીઓ રજાને કારણે ઘરે જઈ રહ્યા હતા ત્યારે બંદૂકધારીઓ બસ રોકીને ઉઠાવી ગયા

પાકિસ્તાનની બલુચિસ્તાન પોલીસના જણાવ્યા મુજબ તાજેતરમાં જ ભરતી કરાયેલા આશરે ૨૦ જેટલા ટ્રેની અધિકારીઓ તાલિમ કેન્દ્રમાં પોતાની તાલિમ લઈ રહ્યા હતા, એ સમયે જ ડેટલાક બંદૂકધારીઓ આઈડ પર આવ્યા હતા અને બંદૂક ઉંચકાવીને ૨૦ જેટલાનું અપહરણ કરી ગયા હતા.

જોકે તેમને ક્યાં લઈ ગયા તેને લઈને કોઈ જ માહિતી નથી મળી રહી.

બલુચિસ્તાનમાં બલોચ આર્મી દ્વારા આવા અપહરણને અંગાઈ અંજામ આપવામાં આવી ચુક્યો છે.

એવામાં પાકિસ્તાન પોલીસના આ ૨૦ જેટલા અધિકારીઓનું અપહરણ પણ બલોચ આર્મી દ્વારા કરવામાં આવ્યું હોવાની શક્યતાઓ છે. આ ટ્રેની પોલીસ અધિકારીઓ એક બસમાં રજાને કારણે ઘરે જઈ રહ્યા હતા ત્યારે જ વચ્ચે બંદૂકધારીઓએ તેમની બસ રોકી હતી અને આખી બસ સાથે તમામને ઉઠાવી ગયા હતા.

બસમાં રહ્યા આમ નાગરિકો હતા જેને છોડી મુકવામાં આવ્યા છે.

અંકિતા ભંડારીને ન્યાયની માંગ સાથે પ્રદર્શન

ઉત્તરાખંડના ઋષિકેશમાં આવેલા રિસોર્ટમાં કામ કરતી ૧૯ વર્ષીય અંકિતા ભંડારીની હત્યા કરવામાં આવી હતી. આ કેસમાં ૩૦ મે, ૨૦૨૫ના રોજ ભાજપના પૂર્વ નેતા વિનોદ આર્યના પુત્ર પુલકિત આર્ય અને મેનેજર સૌરભ ભાસ્કરને ઉમરડેડની સજા ફટકારવામાં આવી હતી. અંકિતાના માતા-પિતાનો આક્ષેપ છે કે, કોઈ વીઆઈપી વ્યક્તિને બચાવવાનો પ્રયત્ન કરવામાં આવી રહ્યો છે. આ વચ્ચે ભાજપના પૂર્વ જનરલ સેક્રેટરી દુષ્યંત કુમાર ગૌતમને સિક્રિમના ગવર્નર નિયુક્ત કરાતા અંકિતાના માતા-પિતાએ દિલ્હીમાં ઈન્ડિયા ગેટ ખાતે વિરોધ પ્રદર્શન કર્યું હતું. વિદ્યાર્થીઓએ ટ્વિટર પર ટ્રેન્ડ માર્ચ કાઢી હતી અને અંકિતા ભંડારીને ન્યાયની માંગ કરી હતી.

ભવિષ્યમાં ગણતરીની મિનિટોમાં વાહનોનું ચાર્જિંગ થશે

બ્રેક લગાવતા આપમેળે જ ચાર્જ થતી અનોખી ઈલેક્ટ્રિક કાર !

જ્ઞાનપુર તા. ૧૭

હવે તે દિવસ દૂર નથી જ્યારે આપણા ઈલેક્ટ્રિક વાહન (ઈવી)ને ચ્રેક લગાવવાથી નીકળેલી ઉર્જાનો પણ બેટરીમાં સંગ્રહ થશે. એક મિનિટમાં ચાર્જ થવા પર ૨૫૦ મિનિટ સુધી ઉર્જા મળી શકશે. ઈવી ચાર્જિંગની બેટરી તેજ બેટરી પર ઘટતા દબાણને ઘટાડવાની દિશામાં આઈઆઈટી કાનપુરની રિસર્ચ ટીમે આ નવું જ સંશોધન કર્યું છે.

આઈઆઈટી કાનપુરના રિસર્ચરોએ સુપર કેપેસિટર ટેકનોલોજી ડેવલપ કરી

સંસ્થાના રસાયણ વિજ્ઞાનના પ્રાધ્યાપકોએ સુપર કેપેસિટર માટે એક વિશેષ ગ્રાફીન્સ ઈલેક્ટ્રોડ સામગ્રી વિકસિત કરી છે, જેને ભારત સરકાર પાસેથી આ વાહને લઈને પેટન્ટ મળી ગઈ છે. આ ડેવલપમેન્ટ રસાયણ વિજ્ઞાનના પ્રોફેસર પ્રકાશ ચંદ્ર મંડલ, રિસર્ચ સ્કૂલર નેહાસિંહ તેમજ પ્રિયંક મકવે વિકસિત કરી છે. તેમા કોપર ફેરાઈટના સૂક્ષ્મ કણોનો સ્પ્રાઉટ્સ પર આધ્ર પ્રક્રારના કાર્બનિક અણુઓને રાસાયણિક બંધનો દ્વારા જોડવામાં આવ્યા છે. તેનાથી ઈલેક્ટ્રોનની અંદર ઈલેક્ટ્રોનની પ્રવાહ વધવાનો સંભવ થઈ ગયો છે.

ઉર્જાને ઝડપથી ગ્રહણ કરવાની અને છોડવાની ક્ષમતાના લીધે આ સુપર કેપેસિટરને ઈલેક્ટ્રિક વાહનો માટે ઉપયોગી બનાવી દીધું છે. ઈલેક્ટ્રિક વાહનોમા ઉપયોગમાં લેવામાં આવતી લીથિયન આયન બેટરીમાં ઉર્જા સંગ્રહિત થાય છે, પરંતુ તેમને ચાર્જ કરવામાં ઝરુરી કરતાં વધુ સમય લાગે છે. સુપર કેપેસિટરની મદદથી ઓછા સમયમાં ઉર્જા ગ્રહણ કરવી તેમજ વધુ ક્રોર્જ પૂરો પાડવો શક્ય બનશે.

આ રિસર્ચથી વિકમ્રાવવામાં આવેલી નવી ઈલેક્ટ્રોડ સામગ્રીથી સુપર કેપેસિટરનું પ્રદર્શન વધારે સારું થઈ જશે. ભવિષ્યમાં આવી ટેકનોલોજીનો ઉપયોગ બેટરીની સાથે કરવામાં આવી શકે છે. તેનાથી વાહનને ઝડપથી ઉર્જા ઉપલબ્ધ કરાવવા, એકદમ વધતી વીજળીની માંગને સંભાળવા તેમજ ઘ્રેક લગાવવા દરમિયાન પેદા બનારી ઉર્જાનો સંગ્રહ કરવામાં મદદ મળે છે. આ ટેકનોલોજીનો વિકાસ થતાં ભવિષ્યમાં ઈલેક્ટ્રોનિક વાહનોનું ચાર્જિંગ ગણતરીની મિનિટોમાં કરી શકાશે. આમ ભારતમાં પહેલી વખત સુપર ચાર્જિંગ બનાવવું શક્ય બનશે.

કેન્દ્ર સરકારના ૭૦ લાખ કર્મચારીઓને રાહત આપતો નિર્ણય

કર્મચારીની નિવૃત્તિના ચાર વર્ષ પહેલાં જ પેન્શન પ્રક્રિયા પૂરી કરી દેવાશે

નવી દિલ્હી, તા. ૧૭

સરકારી કર્મચારી નિવૃત્ત થાય ત્યારે તેણે પેન્શન ઓફિસના આંટાફેરા મારવા પડે છે અને કેટલાય સમય પછી આ પેન્શન શરૂ થતુ હોય છે. કેન્દ્ર સરકાર હવે આ સ્થિતિ બદલી રહી છે. નાણા મંત્રાલયે જારી કરેલા નવા નિયમ મુજબ બધા વિભાગોએ

ચાર વર્ષ પહેલા પ્રક્રિયા પૂરી કરાતા નિવૃત્તિ પછી કર્મચારીને તરત જ પેન્શન મળશે, તેની પ્રક્રિયામાં સમય નહીં વેડફાય

કેન્દ્રના આ નિર્ણયનો લાભ ૭૦ લાખ પેન્શનધારકોને મળશે. સરકારના આ પગલાનો હેતુ કર્મચારીઓ પાછેથી અસાવ્ક રિકવરી અને કાયદાકીય વિવાદો

કેન્દ્રના પગલાં છતાં સમય વેડફાયો તો જવાબદાર અધિકારી પાસેથી સરકારી તિજોરી પર પડેલો બોજો વસૂલાશે

પર લગામ લગાવવાની છે. સરકારના આ નિર્ણયનું પાલન કડકાઈથી કરવામાં આવે અને તેમા ભૂલની કોઈ સંભાવના જ ન રહે તે માટે પણ નિયમ બનાવવામાં આવ્યો છે. આ નિયમ મુજબ આ મામલામાં જો કોઈ ભૂલ થાય છે તો તો સંબંધન અધિકારીઓને જવાબદાર માનવામા આવશે અને તેના માસિક થયેલા નાણાકીય નુકસાનની વસૂલાત પણ તેમની પાસેથી જ કરવામાં આવશે.

નવા નિયમો હેઠળ પ્રમોશન, ઈન્ક્રીમેન્ટ કે એસીપી-એમએસીપી પછી જારી ચે-ફિક્સેશન આદેશોની ચકાસણી હવે ૯૦ મહિના કે નાણાકીય વર્ષના બંત સુધીમાં પૂરી કરવી જોગ રહશે.

કેગના રિપોર્ટ મુજબ નાણાકીય વર્ષ ૨૦૨૪-૨૫માં કેન્દ્રની કુલ પેન્શન ખર્ચ ૧૨.૩ ટકા વધીને ૩.૬૯ લાખ કરોડ રુપિયા થયો છે. તેમા રિફંન્ડ પેન્શનની હિસ્સેદારી ૪૫.૫૭ ટકા અને સિવિલ પેન્શનની હિસ્સેદારી ૩૩.૫૭ ટકા છે.

પેન્શનની વિગતોની તપાસ માટે જરૂરી નિયમોમાં જોઈએ તો પે એન્ડ એકાઉન્ટ્સ ઓફિસમાંથી વેરિફિકેશન સર્ટિફિકેટ જારી થયા પછી કર્મચારી પાસેથી કોઈ વસૂલાત નહીં કરી શકાય. સર્ટિફિકેટ પછી પણ પે-ફિક્સેશનમાં ગરબડ થતાં નુકસાન પર ભરપાઈની જવાબદારી અધિકારીઓની થશે. પેન્શન માટે સર્વિસ પીરિયડનું સમર્થનતે ઓડિટ થતું રહેશે.

બાંગ્લાદેશના કોકસ બજાર રિસોર્ટમાં ભીષણ આગ : ૧૦નાં મોત, ૯ ગંભીર

ઢાકા, તા. ૧૬

આગ્નેયાસ્ત્રનું જ્વલંતુ મથકસ્ત્ર સ્થળ કોકસ બજાર સ્થિત સી સાઉંડ રીસોર્ટમા શનિવારે ભીષણ આગ લાગતા ૧૦ લોકોના બળી જવાથી મોત થયા છે, જ્યારે ૯ લોકો ગંભીર ઘાયલ થયા છે. ઉપિયા પોલીસ સ્ટેશનના વડા મોહમ્મદ અતીકુર રહેમાન મજમુદાર અનુસાર ઈનાની ક્ષેત્રમાં મરીન ડ્રાઈવ પર પહાડારેઠ બીચ પાસે આવેલ ટુરિસ્ટ રેસ્ટોરન્ટ એન્ડ રીસોર્ટમાં ભીષણ આગ લાગી હતી.

અહીં આગ સવારે ૧:૩૦ વાગે લાગી હતી. ફાયર સર્વિસના પ્રવક્તા તલ્હા બિન જાકિમે બપોરે ૧:૩૦ કલાકે ૧૦ લોકોના મોત અને ૯ લોકો ઘાયલ થયાની પુષ્ટી કરી હતી. કોલાતોલીથી ૨૯ કિલોમીટર દૂર સ્થિત ઝણા માનનું રિસોર્ટ મુખ્યત્વે વાસ અને લાકડામાં તૈયાર કરાયું હતું. જવાબદારીલ સામગ્રી હોવાથી આગ ખૂબજ ઝડપી ફેલાઈ હતી અને જોત જોતામા સમગ્ર પરિસર આગની ચપેટમાં આવ્યું હતુ. કોકસ બજાર ડાયર સર્વિસના ડેપ્યુટી આસિસ્ટન્ટ ડાયરેક્ટર કૈયર મુહમ્મદ મોઈદ હુસેને કહ્યું હતું કે આગની જ્વાળામા રિસોર્ટનું સમગ્ર માળખુ બળીને ખાખ થયુ હતું. આગ લાગી ત્યારે રિસોર્ટમા ૩૦ લોકો હાજર હતા તેમાંથી માત્ર ૨૦-૬ લોકો જાન બચાવીને બહાર નિકળવામાં સફળ થયા હતાં.

આગમા ઘાયલ ૯ લોકોને કોકસ બજાર સદર હોસ્પિટલમાં સારવાર અર્થે દાખલ કરવામાં આવ્યા છે. હોસ્પિટલના રેસિડેન્ટ મેડિકલ ઓફિસર સુલ્તાનુજ્જમ મહમુદ સોહેલે કહ્યું હતું કે આગથી દાઝી ગયેલા ૫ લોકોની સારવાર ચાલી રહી છે જ્યારે ૪ લોકોની ઈજા ગંભીર છે વ્યક્તિને પ્રાથમિક સારવાર આપીને રજા આપવામાં આવી હતી.

દવાઓના બેફામ ભાવ મુદ્દે સુપ્રીમની ઝાટકણી બાદ નિર્ણય

કેન્સરની ૧૩૭ દવાનું વેચાણ માર્જિન ૩૦ ટકા ફિક્સ કરવા કેન્દ્રનો આદેશ

નવી દિલ્હી, તા. ૧૭

કેન્સર સામેની દવાઓની કિમતમાં ૭૦ ટકા સુધીનો ઘટાડો થવાની શક્યતાઓ છે. નેશનલ ફાર્મા માઈસિંગ ઓથોરિટીએ કેન્સર વિરોધી આશરે ૧૩૭ જેટલી દવાઓની યાદી તૈયાર કરી છે, જેના ભાવમાં

કેન્સર વિરોધી જરૂરી દવાઓની જરૂરિયાતને પહોંચી વળવા માટે ફાર્મા કંપનીઓને ઉત્પાદન સ્તર જાળવી રાખવા આદેશ

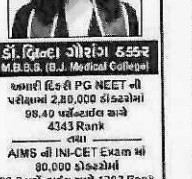
કેન્સર વિરોધી દવાઓનો નવો ભાવ ૬ નવેમ્બરથી જ સમગ્ર દેશમા લાગુ થઈ જશે, તાજેતરમાં જ રૂપ્રમિ કોર્ટે દવાઓના ભાવોને લઈને ચિંતા વ્યક્ત કરી હતી અને ઘ્રેકાર ભાવ વસૂલતી દવાઓ પર ટ્રેડ માર્જિનને એમઆરપીના ૩૦ ટકા સુધી સીમિત કરવાનો નિર્ણય લીધો છે.

સોલિસિટર જનરલ તુષાર મેહતાએ સુપ્રીમ કોર્ટને આ માહિતી આપી હતી.

એમઆરપી પર ટ્રેડ માર્જિન ફિક્સ થતા યાદીમાં સમાવેશ કરાયેલી દવાની કિંમતો ૭૦ ટકા સુધી ઘટી શકે છે

ફાર્મા કંપનીઓ અને વિક્રેતાઓ તેમજ તેને ચંડુમાં લેવામાં નિષ્ણત સરકારનો ઉપરો લીધો હતો. એવા સમયે હવે ડેન્સરની દવાઓના ભાવમાં મોટો ઘટાડો કરવાનો નિર્ણય લેવામાં આવ્યો છે. નવા નિર્ણય મુજબ જ હવેથી મેડિકલ સંસ્થાનો, દવા વિક્રેતાઓ દવાઓ વેચી શકશે. આ સાથે જ ફાર્મા કંપનીઓને પુરતો સ્ટોક જાળવી રાખવા પણ કહેવામા આવ્યું છે. કેન્દ્ર સરકારે કેન્સરની સુપ્રીમ કોર્ટે અગાઉ ફાર્મા કંપનીઓ અને સરકારનો ઉપરો લેતા કહ્યું હતું કે વેપારીઓને જે ભાવે દવા મળે છે તેના ૧૦ ગણા વધુ ભાવ દર્દીઓ પાસેથી વસૂલવામાં આવી રહ્યા છે. ૧૦૦ રુપિયાની દવા બે હજાર રુપિયામાં વેચવામાં આવે છે. હવે સરકારે કહ્યું છે કે વેપાર માર્જિન ૩૦ ટકા સુધી રાખવા આદેશ જારી કરાયા છે, જેને પગલે દવાની કિંમતમાં ૭૦ ટકા સુધીનો ઘટાડો થવાની શક્યતા છે.

હાર્દિક અભિનંદન



ડૉ. હિન્દલ ગોરાંગ 6552
M.B.B.S. (B.J. Medical College)

અમારી ક્લિનીક PG NEET ની પરીક્ષામાં 2,80,000 ડોક્ટરોમાં 98.40 પર્સેન્ટાઈલ સાથે 4343 Rank

તથા

AIIMS की INI-CET Exam मां 80,000 डोक्टरोमां 98.2 पर्सेन्टाईल साथे 1202 Rank मेळवी प्रथम प्रयासे पास करवा बदल खूब खूब अभिनंदन

डो

डॉ. गोरांग पाडीवाल 6552 (DHMS)

डॉ. ध्रुवल गोरांग 6552 (BDS)

શ્રીલંકામાં સાત કલાક વીજળી ગુલ થતાં લોકો ભારે પરેશાન

(પીટીઆઈ) કોલંબો, તા. ૧૭

શ્રીલંકા દેશવ્યવરમા સાત કલાક વીજળી ગુલ થતાં સરકારે તેને સિસ્ટેમ ફેઈલ ગણાવી હતી. સરકારના નેશનલ સિસ્ટમ ઓપરેટર અનુસાર સમગ્ર દેશમા બપોરના સમયે વીજળી ગુલ થઈ હતી, જોકે સાંજે સાત વાગે વીજળી પુરવઠો પૂર્વવત કરાયો હતો. વીજળી ગુલ થવાના કારણે પાણી પુરવઠો, ઈન્ટરનેટ સેવા અને મોબાઈલ કનેક્ટીવિટી પ્રભાવીત થઈ હતી.

દિવાળી સ્પેશ્યલ

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR TAKSHASHILA HEIGHTS INDIA PRIVATE LIMITED
SITUATED AT REAL ESTATE PROJECT BEARING PLOT NO. 1 OF BUILDING NO. 1 AT AHMEDABAD
(Under sub-regulation (1) of regulation 21A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.	RELEVANT PARTICULARS
a.	Name of the corporate debtor along with PAN & CIN/ LLP No.
b.	Address of the registered office
c.	URL of website
d.	Details of place where majority of fixed assets are situated
e.	Installed capacity of main products/ services
f.	Number of employees/ workmen
g.	Further details including last available financial statements (with unaudited segregation of two years, date of incorporation and audited/ unaudited status)
h.	Eligibility for resolution applicants under section 29A of the Code to be available at URL
i.	Last date for submission of expressions of interest
j.	Date of issue of provisional list of prospective resolution applicants
k.	Last date for submission of objections, if any, to provisional list
l.	Date of issue of final list of prospective resolution applicants, number of expressions of interest received and copies of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants
m.	Last date for submission of resolution plans
n.	Process email id to be used for communication with the corporate debtor
o.	Date of constitution of the Committee
p.	Details of the corporate debtor's registration status on MSME

Date: 13th October, 2026
Place: Mumbai

Sd/-
Ashish Gokhale
Authorised IP/ Director,
Interim Resolution Professional of Takshashila Heights India Private Limited
Registration No. of IP: IBBI/IPA-003/IP-P00295/2020-2021
Registered Address: 511, 5th Floor, Mondeal Heights, Ashram Road, Navrangpura, Ahmedabad, Gujarat, India, 380009.
Email id of Ashish Gokhale: ashish.gokhale@vsa.co.in

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR TAKSHASHILA HEIGHTS INDIA PRIVATE LIMITED OPERATING IN REAL ESTATE BUSINESS AT AHMEDABAD

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Takshashila Heights India Private Limited CIN: U45100GJ2017PTC098463 PAN: AAGCT3592D
2.	Address of the registered office	Block-B, F, P No. 583(B,C) Paiki, T.P No 3/5, Takshashila Elegna, beside Fortune Park Hotel, Towards Nagri Hospital from Gujarat, Ellisbridge, Ahmedabad, Ahmadabad City, Gujarat, India, 380006.
3.	URL of website	No Website
4.	Details of place where majority of fixed assets are located	Ahmedabad, Gujarat.
5.	Installed capacity of main products/ services	The Corporate Debtor has developed a real estate project named "Takshashila Elegna," located at Ahmedabad, Gujarat comprising of Wings A, B, C, and D. The Building Use Certificate has been obtained for all wings.
6.	Quantity and value of main products/services sold in last financial year	Information can be sought by writing an email at cirp.thipl@gmail.com
7.	Number of employees/ workmen	4 employees
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available	Information can be sought by writing an email at cirp.thipl@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Information can be sought by writing an email at cirp.thipl@gmail.com
10.	Last date for receipt of expression of interest	2nd November 2026
11.	Date of issue of provisional list of prospective resolution applicants	12th November, 2026
12.	Last date for submission of objections to provisional list	17th November, 2026
13.	Date of issue of final list of prospective resolution applicants	27th November 2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	2nd December, 2026
15.	Last date for submission of resolution plans	1st January, 2027
16.	Process email id to submit Expression of Interest	cirp.thipl@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	UDYAM-GJ-01-0141578

Date: 18th October, 2026

Place: Mumbai